

SHRI INDRAJIT GUPTA (Basirhat) : When they are going to make out of court settlement, it will deprive those people of adequate compensation. *(Interruptions)*

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Are you going to allow a discussion ?

SHRI BASUDEB ACHARIA : They will get nothing. We have given a notice.

DR. DATTA SAMANT : I have given a notice.

*(Interruptions)*

[*Translation*]

MR. SPEAKER : I have nothing to say to you.

[*Translation*]

Why do you interrupt ? I am telling him. If you people allow me to hear, then I should say something.

*(Interruptions)*

[*English*]

MR. SPEAKER : I have already written to them to provide me the information. And between that time, I have also talked to you and also talked to the Minister. I am getting the information. If you are not satisfied, I will allow call-attention on it.

SHRI INDRAJIT GUPTA : The information should be given to the House, not only to you.

SHRI S. JAIPAL REDDY : It is coming in the press.

SHRI INDRAJIT GUPTA : It is a public matter. It is three years since the tragedy took place but not a single pie has been given to anybody.

MR. SPEAKER : Mr. Gupta; you are a seasoned man. I have to satisfy myself whether this requires admission or not. That is why, I get the information and then I will see.

*(Interruptions)*

SHRI INDRAJIT GUPTA : Who is responsible ? Who will be responsible if out of court settlement takes place ?

*(Interruptions)*

MR. SPEAKER : Have you got any point of order ?

SHRI DINESH GOSWAMI (Guwahati) : You have listened to him. You please listen to me for a minute.

MR. SPEAKER : I have listened to him and have ruled that there is no point of order. Have you got any point of order ?

SHRI DINESH GOSWAMI : A very serious situation has arisen on the Assam-Nagaland border on the question of polling booths --

MR. SPEAKER : I have already written for that.

SHRI DINESH GOSWAMI : Why don't you listen to me ?

MR. SPEAKER : Not like this.

SHRI DINESH GOSWAMI : The Election Commission has made an announcement yesterday. *(Interruptions)* It is an extremely serious matter. *(Interruptions)*

MR. SPEAKER : I have already written to them.

*(Interruptions)*

Papers to be Laid.

#### PAPERS LAID ON THE TABLE

Notifications under Major Port Trusts Act and Annual Report of and Review on Shipping Development Fund Committee, New Delhi for 1985-86 and a Statement *re* : delay in laying the latter papers

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : On behalf of Shri Rajesh Pilot, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English version) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 :

(i) G. S. R. 677(E) published in Gazette of India dated the 27th July, 1987 approving the Cochin Port Employees (Temporary Service) Second Amendment Regulations, 1987.

(ii) G. S. R. 700(E) published in Gazette of India dated the 10th August, 1987 approving the Calcutta Port Trust Employees (Classification, Control and Appeal) Regulations, 1987.

(iii) G. S. R. 753(E) published in Gazette of India dated the 3rd September, 1987 approving the New Mangalore Port Trust Employees (Leave Travel Concession) Amendment Regulations, 1987.

(iv) G. S. R. 807(E) published in Gazette of India dated the 21st September, 1987 approving the Cochin Port Employees (Grant of advances for building of Houses etc.) Amendment Regulations 1987.

[Placed in Library. See No. LT—4957/87]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee, New Delhi for the year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shipping Development Fund Committee, New Delhi, for the year 1985-86.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT—4958/87]

Notification Order Indecent Representation of Women (Prohibition) Act.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO) : On behalf of Shrimati Margaret Alva I beg to lay on the Table a copy of the Indecent Representation of Women (Prohibition) Rules, 1987 (Hindi and English versions) published in Notification No. G. S. R. 822 (E) in Gazette of India dated the 26th September, 1987 under sub-section (3) of section 10 of the Indecent Representation of Women (Prohibition) Act, 1986.

[Placed in Library. See No. LT—4959/87]

Statement showing action taken by Government on various assurances promises and undertakings given by Ministers during sessions

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha :

(1) Statement No. XIV—Thirteenth Session, 1983.  
[Placed in Library. See No. LT—4960/87]

(2) Statement No. XVIII—Second Session, 1985.  
[Placed in Library. See No. LT—4961/87]

(3) Statement No. XIII - Third Session, 1985.  
[Placed in Library. See No. LT—4962/87]

(4) Statement No. XIV - Fourth Session, 1985.  
[Placed in Library. See No. LT—4963/87]

(5) Statement No. XI—Fifth Session, 1986.  
[Placed in Library. See No. LT—4964/87]

Seventh Lok Sabha

Eighth Lok Sabha

- (6) Statement No. VIII—Sixth Session, 1986.  
[Placed in Library. See No. LT—4965/87]
- (7) Statement No. VI—Seventh Session, 1986.  
[Placed in Library. See No. LT—4966/87]
- (8) Statement No. V—Eighth Session, 1987.  
[Placed in Library. See No. LT—4967/87]
- (9) Statement No. I—Second Part of Eighth  
Session, 1987.  
[Placed in Library. See No. LT—4968/87]

Eighth Lok Sabha

12.05 hrs.

COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND  
SCHEDULED TRIBES

Twenty-ninth Report

[English]

SHRI RAM RATTAN RAM (Hajipur) :  
I beg to present the Twenty-Ninth Report  
(Hindi and English versions) of the Commit-  
tee on the Welfare of Scheduled Castes and  
Scheduled Tribes on the Ministry of Civil  
Aviation—Reservations for, and employment  
of, Scheduled Castes and Scheduled Tribes  
in Air India.

[Translation]

SHRI V. TULSIRAM (Nagarkurnool) :  
Mr. Speaker, Sir, I want to tell you some-  
thing about Rajasthan.

MR. SPEAKER : There is no such thing.

(Interruptions)

SHRI V. TULSIRAM : I want to refer  
to a matter of great distress.

(Interruptions)\*

[English]

MR. SPEAKER : Not allowed. I am  
not allowing him.

(Interruptions)\*

MR. SPEAKER : Shri Mullappally  
Ramachandran.

(Interruptions)

[Translation]

MR. SPEAKER : Rules are there and

these should take their own course. Govern-  
ment is there and it should work. It is not  
for you to do. It is for them to take action  
against him.

(Interruptions)

SHRI V. TULSIRAM : Here the ques-  
tion of the country is involved; directions  
should be issued.

MR. SPEAKER : Then I will have to  
get your entire Government dismissed. It is  
for them to do.

SHRI V. TULSIRAM : Directions sho-  
uld be given to them.

MR. SPEAKER : Directions are already  
there. What for the laws have been made.

[English]

They are there to take action against law-  
breaking and they must take action. So  
simple it is. They are elected representatives  
of the people.

[Translation]

SHRI V. TULSIRAM : I do agree, Sir.

[English]

MR. SPEAKER : Please do not waste  
my time now.

[Translation]

I have already asked them in writing. I  
had forwarded to them your letter the same  
day. I do not take much time.

[English]

Matters under Rule 377.

Shri Mullappally Ramachandran.